

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 16

IA 3520/2024 (NEW IA) in C.P. (IB)/745(MB)2020

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.07.2024**

NAME OF THE PARTIES: **MR. VIRENDRA KRISHNA PAWAR AS**
 PROPRIETOR AT SHREE ELECTRICALS
 ENTERPRISES VS CREATOZ BUILDERS
 PRIVATE LIMITED

Section 19(2) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 3520/2024 (NEW IA) in C.P. (IB)/745(MB)2020

- 1) Mr. Harsh Kesharia, Ld. Counsel for the Applicant is present. None present for the Respondents, when the matter is called out.
- 2) The present Interlocutory Application has been filed by the Applicant/Interim Resolution Professional seeking co-operation of the Management, in the Corporate Insolvency Resolution Process (hereinafter, "CIRP") period in the case of the Corporate Debtor herein.
- 3) Respondents herein are directed to provide the Audited financial statements as well as Statement of Affairs till Insolvency commencement date of the Corporate Debtor, Tally data/Account books and details of all the assets owned/possessed by the Corporate Debtor, to the Applicant herein.

- 4) Statutory Auditors are directed to provide balance sheet groupings as well as the copy of trial balance in relation to Financial Statements audited by them.
- 5) The matter is coming up on the Board for the First Time. In that view of the matter, Registry is hereby directed to issue Notice to all the Respondents clearly intimating the next date of hearing and to file and place on record Compliance Report well before the adjourned date.
- 6) In addition to the Notice ordered to be issued by the Court, Applicant is also directed to issue Notice to all the Respondents, clearly intimating the next date of hearing by all available means (i.e. Speed Post, E-mail, etc.) and to file and place on record Affidavit of Service, enclosing therewith proof of service of Notice upon the Respondents, well before the adjourned date.
- 7) After receiving a copy of the present Company Petition, Respondents shall file and place on record Affidavit in Replies well before the adjourned date thereby duly serving copies thereof to the other side well in advance.
- 8) Stand over to 30.07.2024, for further consideration and hearing.
- 9) Registry shall accept the Hard Copies of the present Interlocutory Application for the record Purpose.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**